COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 102 OF 2016

Dated: 2nd September, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of :

Hindustan Petroleum Corporation Ltd. …. Appellant(s)
Vs.
Petroleum & Natural Gas Regulatory Board …. Respondent(s)

Counsel for the Appellant(s) : Mr. Manu Seshadri

Counsel for the Respondent(s) : Ms. Aparna Vohra
Mr. Rahul Sagar Sahay

ORDER

Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 23.09.2016 after serving copy on the other side.

List the matter on ***28.10.2016***. In the meantime, pleadings be completed.

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Ranjana P. Desai)
Chairperson

Ts/vg